

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH  
NEW DELHI.

O.A.No.2543/1996

N  
New Delhi: this the 29<sup>th</sup> day of May, 1997.

HON'BLE MR.S.R.ADIGE MEMBER(A).

Lallan,

S/o Ram Deo Prasad,  
R/o Shiv Puri, Sector 9,  
Ghaziabad, UP., working  
as ET (Engine Turner)  
under Crew Controller,  
Tughlaqabad

.....Applicant.

(By Advocate: Shri J.K.Bali )

Versus

UNION OF INDIA THROUGH

1. The Secretary to the  
Ministry of Railways,  
Rail Bhawan,  
New Delhi.

2. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

3. Divisional Railway Manager,  
Delhi Division,  
Northern Railway,  
State Entry Road,  
New Delhi

.....Respondents

( By Advocate: Shri P.S.Mahendru )

JUDGMENT

HON'BLE MR.S.R.ADIGE, MEMBER(A).

Heard.

2. In case applicant feels that certain benefits flowing from the judgment dated 12.1.95 in OA No.1347/94, still remain to be paid to him, it will be open to him to file a detailed, self contained representation to the authorities within one month from the date of receipt of a copy of this order, supported by reference to the relevant rules and instructions on

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the basis of which the claim is made. On receipt of that representation, respondents should dispose of the same by a detailed, speaking and reasoned order in accordance with rules and instructions within 3 months of its receipt under intimation to applicant. Liberty is given to applicant that in the event any grievance still survives, he may agitate the same in the manner prescribed by law, if so advised.

3. This OA is disposed of in terms of para 2 above. No costs.

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( S. R. ADIGE )  
MEMBER(A).

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